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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



C.P. (I.B) No. 125/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017**

Name of the Company: Shree Balaji Engineers
V/s.
Asia Motorworks Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	TIRTH NAYAK	Adv.	Petitioner	
2.	Raheel Patel	Adv.	Respondent	

ORDER

Learned Advocate Mr. Tirth Nayak present for Operational Creditor/Petitioner.
Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent.

Objections not filed. It is treated that Respondent has no objections.

List the matter on 05.12.2017 for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of November, 2017.